

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.228- IA/533(AHM)2024
ITEM No.229- IA/668(AHM)2024
in
CP(IB)/40(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Sicer Inkera Private Limited
Vs.

.....Applicant

Ramos Ceramic Private Limited

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Amrish Gandhi, PCS a.w Mr. Darshan Pathak, PCS
For the Respondent : Mr. Arpit Singhvi, Adv. for R-2 in IA 533 of 2024
Resolution Professional : Mr. Bhavan Trivedi, Adv.
For Operational Creditor : Mr. Vinit Nagar

ORDER

IA/533(AHM)2024

Heard Ld. PCS for the applicant and respondent no.2. Ld. Counsel for the respondent no.2 submitted that he has withdrawn his claim. Applicant is directed to file pursish today itself.

Order is reserved.

IA/668(AHM)2024

Respondent no.1 is not served. Ld. Counsel for the applicant is directed to serve fresh notice upon respondent no.1.

List for further consideration on 30.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)